

programme, reservation of items for manufacture in the small scale sector only, export incentives, have been taken. The small scale units are also being advised to diversify their production for manufacturing goods having ready market.

Bharathi Mills, Pondicherry

*1461. Shri Umanath:

Shri C. K. Chakrapani:

Shri E. K. Nayanar:

Shri K. Ramani:

Shri Vishwanatha Menon:

Shri B. K. Modak:

Will the Minister of Commerce be pleased to refer to the reply given to Unstarred Question No. 4263 on the 30th June, 1967 and state:

व्यापार बोर्ड

- *1460. श्री रघुबीर सिंह शास्त्री :
 श्री यशवन्त सिंह कुशवाह :
 श्री प्रकाशवीर शास्त्री :
 डा० सूर्य प्रकाश पुरी :
 श्री ध्यात्म दास :
 श्री रामावतार शर्मा :
 श्री शिवकुमार शास्त्री :
 श्री रामगोपाल शालबाले :
 श्री तुकम चन्द कछवाय :

क्या वाणिज्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) व्यापार बोर्ड ने अपने कार्यकाल में विभिन्न वस्तुओं के लिये निर्यात लाइसेंस देने के प्रयोजनार्थ सरकार को कितनी व्यक्तियों के नामों की तथा किन्-किन् वस्तुओं के लिए सिफारिश की थी; और

(ख) कितने व्यक्तियों को उसकी सिफारिश पर सरकार ने लाइसेंस दिये ?

वाणिज्य मंत्री (श्री विनेश सिंह) :

(क) किन्ही व्यक्तियों को निर्यात लाइसेंस देने की सिफारिश करना व्यापार बोर्ड का कार्य नहीं है। हमें पता नहीं है कि व्यापार बोर्ड ने किसी व्यक्ति को कोई निर्यात लाइसेंस देने की सिफारिश की थी।

(ख) प्रश्न नहीं उठता।

(a) whether Government are aware of the assurance given to the House by Shri Manubhai Shah, the then Minister of Commerce, in reply to Starred Question No. 543 on the 19th August, 1966, that all workers as on rolls prior to the closure of Bharathi Mills Ltd., Pondicherry, will be taken back for work.

(b) whether it is a fact that in violation of this assurance about 500 workers and clerical staff have been retrenched;

(c) if so, the reasons for the large-scale retrenchment; and

(d) the measures proposed by Government to restore *status quo*, in keeping with the solemn assurance?

The Minister of Commerce (Shri Dinesh Singh): (a) Yes, Sir.

(b) to (d). Sri Bharathi Mills Ltd., Pondicherry, is a composite textile mill. Its installed capacity, when it closed down in December, 1965 was 25,000 spindles and 386 looms and it employed about 900 permanent workers, 300 pool workers, who were still to be made permanent, and about 400 temporary workers who were given employment according to the changes from time to time. An Investigation Committee was appointed under Section 15 of the Industries (Development and Regulation) Act, 1951, to look into the affairs of the mill and recommended *inter alia* the appointment of an Authorised Controller and restarting of the mill with only 16,280 spindles and 144 looms, which would provide employment roughly to about 800 workers only.

The Committee also indicated that, as a second stage, after spending Rs. 1 lakhs in spinning and Rs. 30,000 in weaving, sections and completion of the extension of the building, a further 4,944 spindles could be commissioned in 3 shifts and another 152 ordinary looms in 2 shifts. This would increase employment potential to about 1,100 workers.

The mill was placed under an Authorised Controller in May, 1966, but it actually restarted work in February, 1967. Only about 16,000 spindles and 96 looms have been commissioned so far and it has not, therefore, been possible to re-employ about 500 workers. Out of the total of about 1,200 permanent and temporary workers, the mill has been able to re-employ only about 700 workers and 500 workers, including semi-clerks, have not been able to get employment so far.

The former Commerce Minister stated in Parliament in reply to supplementaries to Starred Question No. 543, dated the 19th August, 1966, that all the workers would be re-employed. He evidently had, in mind the permanent workers. All these permanent workers would be re-employed, when the second stage of restarting the mill is completed, and a majority of the pool workers could also, it is expected, be taken back. In the circumstances it is not the intention to resile from the assurance, but implement it in stages, in the best interest of the mills from various angles including the technical feasibility and financial capacity.

निर्वात

- * 1462. श्री भोलू प्रसाव :
 श्री शिवचरण लाल :
 श्री राम चरण :
 श्री रामजी राम :

क्या वाणिज्य मन्त्री यह बताने की कृपा करेंगे कि :

तथा

सरकारी क्षेत्रों की परियोजनाएं किन-किन वस्तुओं का निर्यात करती हैं;

(ख) क्या उनके निर्यात की मात्रा के अनुपात में उन्हें अन्तर्राष्ट्रीय मूल्यों पर, केवल उसी स्थिति में जबकि ये मूल्य देश में विद्यमान मूल्यों से कम हों, कच्चा माल उपलब्ध किया जाता है;

(ग) यदि नहीं, तो क्या मद्रास तथा पश्चिम बंगाल में गैर-सरकारी तथा सरकारी क्षेत्र की परियोजनाओं को कच्चा माल अन्तर्राष्ट्रीय मूल्यों पर उपलब्ध कराया जाता है; और

(घ) यदि हां, तो इस भेद-भाव के क्या कारण हैं ?

वाणिज्य मंत्री (श्री विनेश सिंह) :
 (क) से (घ) . जानकारी एकत्र की जा रही है और सभा पटल पर रख दी जायेगी।

Price of Yarn

- *1463. Shri D. N. Patodia:
 Shri R. Barua:

Will the Minister of Commerce be pleased to state:

(a) whether Government have considered a proposal to set up a Committee consisting of spinners, weavers and Government officials to go into the cost structure of yarn and its spinning in order to fix its price at a reasonable level; and

(b) if so, whether any decision has since been taken in this regard?

The Deputy Minister in the Ministry of Commerce (Shri Mohd. Shafi Qureshi): (a) No, Sir.

(b) Does not arise.